

**HIGH COURT OF CHHATTISGARH, BILASPUR**

**Endorsement**

Endt No. 13283/Rules/2023

Bilaspur, dated 09/10/2023

Copy of Chhattisgarh Gazettes dated 29/09/2023 relates to amendment in the **High Court of Chhattisgarh Rules, 2007** be forwarded to :-

1. Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
8. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
16. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
17. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Naya Raipur (Chhattisgarh).
19. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
20. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
21. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
22. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
23. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
24. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
26. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
27. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
28. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
29. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
30. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
31. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
32. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
33. Library, High Court of Chhattisgarh, Bilaspur for information.
34. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
35. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

  
(Arvind Kumar Verma)  
Registrar General

09.10.2023

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. मिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)  
प्राधिकार से प्रकाशित

क्रमांक 507 ]

रायपुर, शुक्रवार, दिनांक 29 सितम्बर 2023 — अश्विन 7, शक 1945

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 25th September 2023

## NOTIFICATION

No.12457/Rules/2023.—In exercise of powers under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendment in the **High Court of Chhattisgarh Rules, 2007**, which shall come into force from the date of its publication in the Official Gazette of Government of Chhattisgarh :-

## AMENDMENTS

"After Rule 254 and before Rule 255 following shall be inserted :-

### "IIA Writ Records

#### 254 (A) (1)

'A' Part of the records of Writ Petitions/Writ Appeals shall be arranged in the following manner:-

- i. Index
- ii. Petition with annexures and applications
- iii. Return/ reply/ counter affidavits
- iv. Rejoinder
- v. Additional documents
- vi. All orders
- vii. Final order/ Judgment
- viii. Vakalatnama
- ix. Caveat Petition, if any
- x. The documents of office part like service report, acknowledgement, requisition of record, memo etc.

(2) The records of Writ Petitions/ Writ Appeals shall be arranged in such a manner that all the original documents be made part of file 'A' & the equivalent second set (duplicate) shall be kept in file 'B'.

**Destruction of Writ Records**

- (3) File 'A' may be preserved permanently and the file 'B' may be destroyed after three years from the date of disposal of the case, if no appeal is preferred against the order in Writ Petition or in Writ Appeal, as the case may be.
- (4) When any record (B part) is ripe for destruction, it shall be effectively weeded out as the records of civil nature are being weeded out. As soon as the record is eliminated, a note shall be made in the index against the record showing that it has been destroyed appending the date of destruction."

By order of Hon'ble the High Court

Sd/-

(Arvind Kumar Verma)

Registrar General.

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमति. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

## (असाधारण)

### प्राधिकार से प्रकाशित

क्रमांक 506 ]

रायपुर, शुक्रवार, दिनांक 29 सितम्बर 2023 — अश्विन 7, शक 1945

#### HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 25th September 2023

#### NOTIFICATION

No.12455/Rules/2023.—In exercise of powers under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh hereby makes the following amendment in the **High Court of Chhattisgarh Rules, 2007**, which shall come into force from the date of its publication in the Official Gazette of Government of Chhattisgarh :-

#### AMENDMENT

*After Rule 356, following shall be added :-*

**356(A) Whenever the High Court issue notices to the Victim/Prosecutrix or Support Person/ Authorized Person/ Informant in Criminal cases, the notice in Form No. 20 & 21, as the case may be, shall be issued.**

#### FORM NO. 20 HIGH COURT OF CHHATTISGARH AT BILASPUR MEMO/NOTICE

No. -----

Bilaspur, Dt. -----

To

The Station House Officer,  
Police Station.....  
District .....

Through : The Superintendent of Police, District.....

Subject:- Notice to the Victim/ Prosecutrix or Support Person/ Authorized Person/  
Informant/ Complainant.

As directed by the Hon'ble High Court vide order dated ..... passed in Criminal Appeal No. .... " ..... Vs. ...." {arising out of Crime No. ...., Police Station ....., District .....}, you are hereby authorized to serve the notice upon the Victim/ Prosecutrix or Support Person/ Authorized Person/ Informant/ Complainant to appear either in person or through duly engaged counsel before the Hon'ble Court on ..... at 10:30 A.M. for hearing of the bail application. You are informed to do the needful for compliance of the order of this Court. Particulars of..Victim/ Prosecutrix or Support Person/ Authorized Person/ Informant/ Complainant are kept in closed envelope (enclosed herewith) which you have to open for the purpose and you are to ensure that after the purpose is over, the particulars of the Victim/ Prosecutrix or Support Person/ Authorized Person/ Informant/ Complainant are closed in the envelope and send the same along with service report of the notice to the undersigned.

However, it is not necessary for the Victim/ Prosecutrix or Support Person/ Authorized Person/ Informant/ Complainant may appear personally or he/she may engage a counsel to represent his/her case by appearing. If he/she is not able to engage a counsel he/she may get the help of the concerned District Legal Services Authority.

( )  
Additional Registrar (Judicial)

No. -----

Bilaspur, Dt. -----

Copy of memo/notice is endorsed to the District Legal Services Authority, District ..... who shall provide Legal aid to the complainant where she is not in a position to engage a counsel.

( )  
Additional Registrar (Judicial)

**FORM NO. 21**  
**HIGH COURT OF CHHATTISGARH AT BILASPUR**  
**// MEMO/NOTICE //**

No. \_\_\_\_\_

Bilaspur, Dt. \_\_\_\_\_

To

The Station House Officer,  
 Police Station.....  
 District .....

Through : The Superintendent of Police, District.....

Subject:- Notice to the Victim/ Prosecutrix or Support Person/ Authorized Person/  
 Informant/ Complainant.

As directed by the Hon'ble High Court vide order dated ..... passed  
 in ..... " ..... Vs. .... " {arising out of Crime  
 No. ...., Police Station ....., District.....,} you are  
 hereby authorized to serve the notice upon the Victim/ Prosecutrix or Support Person/  
 Authorized Person/ Informant to appear either personally or through duly engaged  
 counsel before the Hon'ble High Court for making his/her submission in the case  
 on ..... at 10:30 A.M.

However, it is not necessary for the Victim/ Prosecutrix or Support Person/  
 Authorized Person/ Informant to appear personally and he/she may engage a counsel to  
 represent her case by appearing through video conferencing. If he/she is not able to  
 engage a counsel he/she may get the help of the concerned District Legal Services  
 Authority or Help Desk of the High Court.

( )  
 Additional Registrar (Judicial)

No. \_\_\_\_\_

Bilaspur, Dt. \_\_\_\_\_

Copy of memo/notice is endorsed to the District Legal Services Authority,  
 District..... who shall provide Legal aid to the Victim/ Prosecutrix or Support  
 Person/ Authorized Person/ Informant where he/she is not in a position to engage a  
 counsel.

( )  
 Additional Registrar (Judicial)

By order of Hon'ble the High Court

Sd/-

(Arvind Kumar Verma)  
 Registrar General.